

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 137/TL/2022

- Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID Bikaner Transmission System Limited (formerly known as Bikaner-II Bhiwadi Transco Limited) for “Implementation of 220 kV bays for RE generators and 400/220 kV ICTs at Bikaner-II PS”, “Implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd.” and “Implementation of 2 nos. of 220 KV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects (ACME Solar Holdings Pvt. Ltd., Prerak Greentech Pvt. Ltd.)” under “Regulated Tariff Mechanism” mode.
- Date of hearing : 15.11.2022
- Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner : POWERGRID Bikaner Transmission System Ltd. (PBTSL)
- Respondents : Uttar Pradesh Power Corp. Ltd. and 16 Ors.
- Parties present : Shri Shubham Arya, Advocate, PBTSL
Ms. Reeha Singh, Advocate, PBTSL
Shri V.C Sekhar, PBTSL
Shri Prashant Kumar, PBTSL
Shri Yatin Sharma, CTUIL
Ms. Ankita Singh, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that no objection has been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. Accordingly, requested to grant transmission licence to the Petitioner company.

2. The representative of CTUIL submitted that as per the Commission`s direction dated 7.10.2022, CTUIL has obtained the revised schedules from various generation projects and intimated the same to the Petitioner for coordination of their commissioning schedules. The representative of CTUIL further submitted that as per information received, the requirement of 400/220 kV ICTs under subject transmission scheme is from November, 2023 instead of March, 2023 and accordingly, CTUIL has revised the time line for implementation of 220 kV bays for RE generators and 400/220 kV ICTs at Bikaner-II PS and same has been communicated to the Petitioner vide letter dated 21.10.2022. He submitted that CTUIL shall monitor the progress of generation projects and the transmission system in the JCC meetings. The representative of CTUIL sought permission to file on affidavit the information regarding compliance of the order dated 7.10.2022.

3. Learned counsel for the Petitioner submitted that the Petitioner will comply with the revised time line given by CTUIL for implementation of the transmission scheme.

4. After hearing learned counsel for the Petitioner and the representative of CTUIL, the Commission directed CTUIL to file compliance affidavit in terms of order dated 7.10.2022 within two days.

5. Subject to the above, the Commission has reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Legal)**